

**COURT-I**

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**Appeal No. 122 of 2015 & IA No. 194 of 2015**

**Dated: 5<sup>th</sup> August, 2016**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. B.N. Talukdar, Technical Member (P&NG)**

**In the matter of :**

**Gail Gas Ltd. ...Appellant(s)  
Versus  
Petroleum & Natural Gas Regulatory Board & Ors. ...Respondent(s)**

Counsel for the Appellant(s) : Mr. Ramji Srinivasan, Sr. Adv.  
Mr. Ajit Pudussery

Counsel for the Respondent(s) : Mr. Anand K. Ganesan  
Ms. Aparna Vohra for R-1  
Mr. K.K. Rai, Sr. Adv.  
Mr. Shiv Kumar Pandey for R-2

**ORDER**

Respondent No.3 is served but nobody is representing on its behalf. Issue fresh notice to Respondent No.3. Dasti, in addition, is permitted.

Learned counsel for Respondent No.1 states that Respondent No.1 does not wish to file any reply.

List the matter on **23.09.2016**. In the meantime, pleadings be completed.

**(B.N. Talukdar)**  
**Technical Member (P&NG)**  
Ts/Vg

**(Justice Ranjana P. Desai)**  
**Chairperson**